

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ABSTRACT

**DISTRICT JUDGES - Transfers and Postings of District Judges -
ORDERS - ISSUED.**

ROC.NO.8787/2016-B.SPL.

NOTIFICATION NO.1070-B.SPL.

DATED:22.11.2016.

Read:

High Court's Notification No.1047-B.Spl., dated 14.10.2016.

In partial modification of earlier order of Transfers and Postings of District Judges made in High Court's Notification read above, the High Court is pleased to make the following Orders:-

I

The orders of transfer of Smt. G.Udaya Gouri, Prl. District and Sessions Judge, Adilabad, as Prl. District and Sessions Judge, Khammam made in High Court's Notification read above, is hereby cancelled.

II

Sri M.Laxman, Prl. District and Sessions Judge, Warangal, is now transferred and posted as Prl. District and Sessions Judge, Khammam vice Smt. E.Thirumala Devi, by canceling the earlier orders of his transfer and posting as Prl. District and Sessions Judge, Adilabad vide High Court's Notification read above.

Sri M.Laxman, Prl. District and Sessions Judge, Warangal, is directed to handover charge of his post and also the posts which he has been holding in full additional charge, to the I Addl. District and Sessions Judge, Warangal and get himself relieved, immediately after 27.11.2016 and proceed to his new station and take charge of his new post from Smt. E.Tirumala Devi, Prl. District and Sessions Judge, Khammam and also the posts which his predecessor is holding full additional charge and hold those posts in full additional charge until further orders.

III

On relief, Smt. E.Tirumala Devi, Prl. District and Sessions Judge, Khammam who is transferred and posted as Prl. District and Sessions Judge, Warangal, as ordered in High Court's Notification read above, shall proceed to her new station and take charge of her post and also the posts which her predecessor is holding full additional charge from the I Addl. District and Sessions Judge, Warangal and hold those posts in full additional charge until further orders.



REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the Acting Chief Justice and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and Other Registrars, High Court of Judicature at Hyderabad
4. The Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website)
5. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
6. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Hyderabad.
7. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
10. The Prl. District and Sessions Judges, Adilabad, Khammam and Warangal
11. The I Addl. District and Sessions Judges, Adilabad, Khammam and Warangal
12. The Pay and Accounts Officer, Government of Telangana. Hyderabad.
13. The Pay and Accounts Officer, Government of Andhra Pradesh. Velagapudi, Amaravathi.

14. THE DISTRICT TREASURY OFFICERS:

Adilabad, Khammam and Warangal

15. THE SECTION OFFICERS:-

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court of Judicature, Hyderabad

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